

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 313/TT/2020**

**Subject** : Petition for truing up of the tariff of the 2014-19 period and determination of tariff of the 2019-24 period for assets under "Transmission System Strengthening in Western region for IPPs in Chattisgarh (IPP-D)" in Western Region.

**Date of Hearing** : 28.7.2020

**Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Madhya Pradesh Power Management Company Ltd.  
& 10Others

**Parties present** : Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCIL

**Record of Proceedings**

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for truing up of the tariff of the 2014-19 period and determination of the tariff of the 2019-24 period in respect of the following assets under "Transmission System Strengthening in Western region for IPPs in Chattisgarh (IPP-D)" in Western Region:-

A1: 765 kV D/C Wardha Aurangabad Transmission Line 1 and associated bays alongwith 765 kV 3x80 MVAR Line Reactor at Aurangabad Sub-station,

A2: 765/400 kV 1500 MVA ICT-1 with bays and equipment at Aurangabad Sub-station,

A3: 400 kV 80 MVAR Switchable Line Reactor for Aurangabad-Boisar T/L ckt 1 charged as Bus Reactor at Aurangabad Sub-station,

A4: 400 kV 80 MVAR Switchable Line Reactor for Aurangabad-Boisar T/L ckt 2 charged as Bus Reactor at Aurangabad Sub-station,



A5: 400/220 kV 500 MVA ICT-3 with bays and equipment at Boisar Sub-station,

A6: 400 kV 80 MVAR Line Reactor for Aurangabad-Boisar TL ckt 1 charged as Bus Reactor at Boisar Sub-station,

A7: 400 kV 80 MVAR Line Reactor for Aurangabad-Boisar TL ckt 2 charged as Bus Reactor at Boisar Sub-station,

B1: 400 kV D/C Aurangabad Boisar TL (From Aurangabad to Loc 313/0 on D/C Towers and from Loc 332/0 to Boisar Sub-station on multi-circuit towers,

B2: Part of 400 kV D/C Navsari-Boisar TL from Loc 332/0 to Boisar Sub-station on Multi-circuit Tower,

C1: 3x110 MVAR Switchable Line Reactor to be charged as Bus Reactor 1 at 762/400 kV Wardha Sub-station,

C2: 3x110 MVAR Switchable Line Reactor to be charged as Bus reactor 2 at 762/400 kV Wardha Sub-station,

C3: 3x80 MVAR 765 kV Line reactor for 765 kV D/C Wardha Aurangabad Line 1 to be used as Bus Reactor at Aurangabad Sub-station,

C4: 3x80 MVAR 765 kV Bus Reactor at Aurangabad Sub-station, and

C5: 765/400 kV 1500MVA ICT-2 at Aurangabad Sub-station assets.

3. The representative of the Petitioner submitted that tariff of Assets A1-A7 was determined vide orders dated 29.4.2016 in Petition No. 58/TT/2015 and dated 26.8.2016 in Petition 24/RP/2016. Tariff of Assets B1-B2 was determined vide order dated order 9.10.2018 in Petition No.192/TT/2017 and dated 19.3.2019 in Petition No. 46/RP/2018 for 2014-19 period. Further, true up of tariff for 2009-14 period and determination of tariff for 2014-19 period of Assets C1 to C5 was done vide order dated 11.7.2018 in Petition No. 79/TT/2018. The representative of the Petitioner submitted that the capital cost claimed in this petition as on 31.3.2019 is within the RCE-2 apportioned approved cost. The Commission in Petition No. 24/RP/2016 has allowed the additional ROE for Assets A1, A2, A3 and A4 and the same has been considered in the instant petition. Additional capital expenditure in respect of Assets A1, C1, C2 and C5 during 2014-19 period is beyond the cut-off date. The representative of the Petitioner submitted that the all the information as sought through Technical Validation letter has been submitted and rejoinder to the reply of MPPMCL has been filed.

4. The Commission directed the Petitioner to submit the detailed IDC discharge statement for Assets A1, A2 and B1, withdrawl amount, rate of interest, interest against



each drawl, date of drawl, interest payment date up to COD and interest payment date after COD, on affidavit, by 18.8.2020 with an advance copy to the Respondents.

5. The Commission further directed the Petitioner to submit the above information within the specified time and observed that no extension of time shall be granted.

6. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

